

HIGH COURT OF SIKKIM

Record of proceedings

CRL.L.P. No.02 of 2025

STATE OF SIKKIM

..... PETITIONER

VERSUS

ANUP

..... RESPONDENT

Date: 05.11.2025

CORAM :

HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.

For Petitioner : Mr. Shakil Raj Karki, Additional Public
Prosecutor

For Respondent : Mr. Rahul Rathi, Advocate.

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I.A. No. 02 of 2025

I.A. No. 02 of 2025 has also been filed by the petitioner for placing certain records of the Trial Court. The same are taken on record. The interim application is allowed and stands disposed of accordingly.

CRL.L.P. No.02 of 2025

1. The learned Additional Public Prosecutor submits that the statement of the victim has been disbelieved by the learned Special Judge without adequate reasons when she had in fact deposed about incident clearly. Perused the statement of the victim and the cross examination. This Court is of the opinion that the impugned judgment requires to be examined in detail therefore, leave granted. The Registry may register the appeal.

2. List on 01.12.2025.

Judge